GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:6458
ANSWERED ON:06.05.2015
PROSECUTION IN CORRUPTION CASES
Arunmozhithevan Shri A.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether investigating agencies are not providing all records including FIR and Statements of Witness while seeking sanction for prosecution in corruption cases;
- (b) if so, the details of such cases noticed during the last one year;
- (c) whether in view of the same, the Government has directed the Central Bureau of Investigation (CBI) to provide all relevant records at the time of seeking sanction for prosecution so as to minimise delay;
- (d) if so, the details thereof; and
- (e) the reaction of CBI thereto?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a) & (b): It has been frequently observed that investi- gating agencies do not send complete proposals of sanc- tion for prosecution and processing of cases are delayed due to unavailability of requisite documents. During the last one year at least 12 such incomplete cases have been received. Incomplete cases have been submitted by CBI as well as state vigilance/investigating agencies of different states.
- (c) & (d): Department of Personnel & Training has circulated Hon'ble Supreme Court's guidelines in judgement of Criminal Appeal No. 1.83 8 of 2013 to all Chief Secretaries of State Governments & all ministries/departments of government of India & Central Bureau of Investigation vide this Department's letter No,142/15/2015-AVD.I dated 26.03.2015. It has been mentioned in guidelines that the prosecution must send the entire relevant record to the sanctioning authority including the FIR, disclosure statements, statements of witnesses, reco- very memos, draft charge sheet and all other relevant material. In order to curb the delay, DoP&T has switched over to Single Window system with effect from 01.08.2014 for receiving prose- cution sanction proposals in the Department as per the revised check-list
- (e): CBI/State investigating agencies cite different reasons for not submitting the relevant papers in individual cases.